RAJYA SABHA

Revenue earned by AAI

78. SHRI VINAY KATIYAR: SHRI BALAVANT *ALIAS* BALAPTE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the revenue earned by the Airports Authority of India (AAI) from Delhi and Mumbai airports separately during each of the last two years;
- (b) whether all the private airlines operating in those airports have not paid their dues to the AAI;
 - (c) if so, the details thereof; and
- (d) the steps being taken by the AAI to recover the dues from the private airlines before the proposed restructuring of these airports are implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) At Delhi and Mumbai airports, the revenue earned by Airports Authority of India (AAI) is Rs. 569.52 crores and Rs. 586.75 crores in 2004-05 and Rs. 673.41 crores and Rs. 665.54 crores in 2005-06 respectively.

(b) and (c) Some dues are outstanding from certain private airlines at Delhi and Mumbai airports. Airlines-wise details (in lakhs of Rs.) are as under:

JetAirways (687.40,90.52); Sahara Airlines (221.24,12.52); Air Deccan (223.61, 164.67); Spice jet (32.81, 0.00); Kingfisher (79.38, 96.20); Go Airlines (0.00, 14.86); East West Airlines (32.82, 407.43); NEPC (7.69, 6.98); Skyline NEPC (14.72, 34.94); Archana Airways (39.62,0.00); Elbee Air (11.86, 0.00); Continental Aviation (0.10, 16.45) and Jagson Airlines (131.26,0.00).

(d) Dues are monitored regularly by AAI and action through Legal/Arbitration/Public Premises Eviction (PPE) Act are taken wherever necessary. Besides, interest is levied for the over-due period on defaulting airlines and they are put on operation on cash & Carry basis.

Merger of Air India and Indian

- 79. SHRIMATI S.G. INDIRA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that the Air India Board had short listed consortia to prepare a road map from merger of Air India and Indian;